

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1201 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 15-10-2024 in W P No 12459 of 2024 and pass on the file of the High Court.

Between:

1. The Authority under Minimum Wages-Act, 1948 and Regional Commissioner (Central), Hyderabad.
2. Labour Enforcement Officer (Central), NSTI Complex, Shivam Road, Vidyanagar, Hyderabad-7.

...APPELLANTS/RESPONDENTS

AND

1. Airports Authority of India, Rep. by its General Manager (Co-ordination In-charge of AAI), Airport, Begumpet, Hyderabad-16, P.K.Hajari, S/o late Naresh Chandra Hajari, Aged about 59 years, R/o Hyderabad.

...RESPONDENTS/PETITIONER

2. M/S. Srinivas Moluguri Security Agency, Rep.by Sri. Srinivas Moluguri. 2-812, Mallikarjun Nagar, Peerzadiguda (peerzadiguda), Medipally, Rangareddy

(Amended as per the permission granted by the court on dated.02-05-2024.)

...RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the operation of orders dated 15-10-2024 passed in W.P. No. 12459 of 2024.

**Counsel for the Appellants: SRI GADI PRAVEEN KUMAR
Dy. SOLICITOR GEN. OF INDIA**

**Counsel for the Respondent No.1: MS. K.V.VANI REPRESENTING FOR
SRI A. K. JAYAPRAKASH RAO**

Counsel for the Respondent No.2:---

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1201 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for the appellants.

Ms. K.V.Vani, learned counsel representing Mr. A.K.Jaya Prakash Rao, learned counsel for the respondent No.1.

2. This intra court appeal is filed against an *ad interim* order dated 15.10.2024 passed by the learned Single Judge in W.P.No.12459 of 2024 by which the learned Single Judge has permitted the respondents No.1 and 2 in the said writ petition, who are the appellants herein, to file the counter, subject to payment of costs of Rs.20,000/-.

3. Learned Deputy Solicitor General of India appearing for the appellants submits that the appellant No.1 is a *quasi* judicial authority and is not required to file the

counter in view of the Government instructions dated 18.11.2016 issued by the Ministry of Law & Justice.

4. From a perusal of the impugned order, we find that the time for filing the counter was granted on the prayer made by the appellants themselves.

5. Therefore, in the facts and circumstances of the case, the appeal is disposed of with the liberty to the appellants to file an application to seek review/modification of the impugned order, if so advised.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

- To,
1. The Authority under Minimum Wages-Act, 1948 and Regional Commissioner (Central), Hyderabad.
 2. Labour Enforcement Officer (Central), NSTI Complex, Shivam Road, Vidyanagar, Hyderabad-7.
 3. One CC to Sri Gadi Praveen Kumar Dy. Solicitor Gen. of India [OPUC]
 4. One CC to Sri A. K. Jayaprakash Rao, Advocate [OPUC]
 5. Two CD Copies

TJ
LS

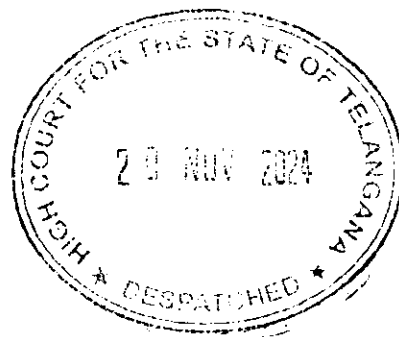


HIGH COURT

DATED:23/10/2024


JUDGMENT

WA.No.1201 of 2024



DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS


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